

Policy Wording : Engine & Gear Box Protection Cover

Scope of Cover:

Subject otherwise to the terms, exceptions, conditions and limitations of this Policy, in consideration of payment of an additional premium by the Insured, it is hereby agreed and understood that notwithstanding any terms contrary under the Policy, this Policy extends to cover the consequential damage to the internal parts of the Engine & Gear Box of the Insured Vehicle arising out of water ingress and/or leakage of lubricating oil following damage to Engine/Gear box due to Accidental means. This Add-on is associated with the main product Smart Drive Private Car Package Insurance (3 Years OD and 3 Years TP).

This Add-on indemnifies Repair charges and/or replacement charges in respect of following are payable.

1. Internal parts/items of the Engine like : Engine Block, Crank Shaft and its bearings, Connecting Rods, Piston Set, Piston Rings, Cylinder Head, Cam Shaft and its bearings, Inlet and Exhaust Valve, Valve Seats, Gasket, Engine Oil, Oil Seals, Sealant and Packing Kits, Oil Pump, nuts and bolts,
2. Internal parts/items of the Gear Box like: Input Shaft, Main Shaft, Counter Shaft, Drive Gear, Shifter Shafts, Fork, Synchronizer Rings, Oil Seals and Packing Kits plus, Gear Oil, Gasket
3. Associated Labour charges in connection with the above including overhaul of the damaged engine and gear box wherever required.

The conditions mentioned below are applicable to each year of the Policy Period.

Special Conditions applicable to this benefit:

1. Such claim is admitted by the Company under Section I of the Policy.
2. In case of engine replacement, the claim will be paid, only if the engine damaged is same as mentioned in the vehicle registration certificate.
3. Mid-term inclusion or removal of this cover shall not be allowed and the condition for refund of this Add-on Premium in case of cancellation shall be same as Policy.
4. This Add-on shall not be applicable in the event of Total Loss/ Constructive Total Loss/Total Theft of the Insured Vehicle under the Policy.
5. Reasonable care has to be taken by Insured to protect the loss or damage to the Insured Vehicle and also prevent aggravation of loss once the loss or damage to the vehicle is sustained and noticed by Insured.



6. Manufacturing defects or irregularities previously known by the Insured is excluded.
7. The cancellation conditions and refund for this Add-on premium are as per the main policy.
8. General exclusions as applicable under section I of the Policy are also applicable to this Add-on Cover.

Some exclusions under this Add-on :

1. No claim will be payable in respect of the following/below noted circumstances.
2. If the loss is covered under any other type of insurance policy with any other insurer, the claim will be paid subject to contribution considering the availability of the cover in both the policies and in the ratio of Insured Declared Value.
3. Manufacturer's warranty or recall campaign or under any other packages at the same time.
4. Any other consequential loss or expenses other than what is covered here in, specifically.
5. Loss or damage including corrosion of engine due to delay in intimating the company or delay in retrieval of the Insured Vehicle from the water logged area.
6. Claims are subject to depreciation as per Section I of the Policy unless Depreciation cover is purchased along with this Add-on cover.